

ITEM NO.9

COURT NO.17

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Special Leave to Appeal (Crl.) No(s). 10699-10705/2023

[Arising out of impugned final judgment and order dated 28-02-2023 in A482 No. 5106/2022 28-02-2023 in A482 No. 5127/2022 28-02-2023 in A482 No. 5157/2022 28-02-2023 in A482 No. 5200/2022 28-02-2023 in A482 No. 5313/2022 28-02-2023 in A482 No. 6543/2022 28-02-2023 in A482 No. 6649/2022 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

DR. MALTI SACHAN @ MALTI CHAUDHARY

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 157798/2023 - EXEMPTION FROM FILING O.T.

IA No. 157795/2023 - PERMISSION TO FILE LENGTHY LIST OF DATES

Date : 16-04-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) : Mr. Rishi Kumar Singh Gautam, AOR
Mr. Tamilarasan Varadarajan, Adv.

For Respondent(s) : Ms. Ruchira Goel, AOR
Mr. Sharanya Sinha, Adv.
Ms. Veera Mahuli, Adv.
Ms. Ritika Rao, Adv.

Dr. Sushil Balwada, AOR
Mr. Srilok Nath Rath, Adv.
Mr. Nandlal Kumar Mishra, Adv.
Ms. Reena Rao, Adv.

Ms. Anuja Pethia , AOR

Mr. Dr. Rajeev Sharma, AOR
Mr. Prashant Sharma, Adv.
Ms. Km Monika, Adv.
Mr. Rajneesh Tingal, Adv.
Mr. Raghuvir Sharma, Adv.
Mr. Dharmendra Sharma, Adv.
Mr. Vipin Kumar Sharma, Adv.

Mr. Vikramjeet Banerjee, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Rajendra Singh Rana, Adv.
Mr. Shubhendu Anand, Adv.
Ms. Pankhuri Srivastava, Adv.
Mr. Alankar Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. At the request of learned counsel for the petitioner, list these matters in the week commencing on 28th April, 2025.
2. On the next date, the petitioner's counsel shall look into the material collected during the course of investigation as also the statement of the complainant/witnesses recorded during the course of enquiry so as to indicate as to how the respondents who have been summoned by the Magistrate were found involved for offences punishable under Section 302 read with Section 120-B of the Indian Penal Code, 1860.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)